COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 239 OF 2015 APPEAL NO. 240 OF 2015 APPEAL NO. 241 OF 2015 AND APPEAL NO. 203 OF 2015

Dated: 22nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NOS. 239, 240 & 241 OF 2015

In the matter of:

Indian Wind Power Association Appellant(s)

۷s.

Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Rhia Luthra

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

APPEAL NO. 203 OF 2015

In the matter of:

TANTRANSCO Ltd. & Ors. Appellant(s)

Vs.

M/s Indian Wind Power Association & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Ms.Rhia Luthra for R-1 & R-4

Mr. Raveena Dhamija for R-2

ORDER

Mr. Vallinayagam, learned counsel states that he wants to file an application to bring certain additional documents on record. He may take steps to file the same and copy of the same be served on the other side.

List these matters on <u>13.09.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt